

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA 3663/2016**

**This the 27<sup>th</sup> day of October, 2016**

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

R.D. Gupta,  
Age 65 Years (Retd. CIT)  
S/o Late Sh. D.R. Gupta,  
102, Amar Jyotikunj,  
Mayur Vihar, Phase-1, Delhi

.... Applicant

(By Advocate: Mr. S.K. Gupta)

**VERSUS**

Union of India through

1. Secretary,  
Ministry of Finance,  
Department of Revenue, North Block,  
New Delhi-110001
2. The Chairman, CBDT,  
North Block, New Delhi-110001
3. the Pr. CCIT (CCA),  
121, Mahatma Gandhi Road,  
Nungambakkam,  
Chennai-600034.
4. The Pr. CCIT (CCA),  
New Central Revenue Building,  
Statue Circle, Bhagwan Dass Road,  
Jaipur. .... Respondents.

**ORDER (ORAL)**

**By Hon'ble Mr.V. Ajay Kumar,**

Heard the learned counsel for the applicant.

2. It is submitted that the applicant, who is working as Commissioner of Income Tax (Appeal), under the respondents, filed the present OA seeking following reliefs:-

"a. to call for the records of the case;  
b. to allow the present OA;  
c. to direct the respondents to pay the outstanding dues like transfer TA, HTC etc to the applicant in respect of all the pending bills along with the interest at the rate of 15% p.a.;  
(d) to impose costs on the Respondents on account of their sustained total conscious inaction; and  
(e) to issue any order/direction which the Hon'ble Tribunal deems fit and proper in the facts and circumstances of the case."

3. It is further submitted that the applicant made a number of representations dated 14.05.2014 and 28.08.2015 (colly), to the respondents, however, the respondents have not passed any order thereon till date.
4. In the circumstances, the OA is disposed of at the admission stage without going into the merits of the case by directing the respondents to consider representations of the applicant dated 14.05.2014 and 28.08.2015 and pass appropriate reasoned and speaking order thereon within 60 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.
5. Let a copy of the OA, be enclosed to this order.

**(V. AJAY KUMAR)**  
**Member (J)**

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